

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000251/7119
Appeal No. CIC/SG/A/2010/000251

Relevant Facts emerging from the Appeal:

Appellant : Bal Krishan Pandey,
Shiv Ram Chaya,
293/143, Teliyerganj,
Allahabad -211004.

Respondent : Mr. R. L. Vishwakarma
Central Public Information Officer &
Dy. Registrar
University of Allahabad
CPIO – Senate Hall (North),
First Floor, Allahabad.

RTI application filed on : 21-11-2009
PIO replied : 11-12-2009
First appeal filed on : 27-12-2009
First Appellate Authority order : Not replied
Second Appeal received on : 29-01-2010

S. No.	Information sought.	The PIO's reply
1.	Is faculty of medicine in University of Allahabad?	Annexure -1 had been provided to the appellant.
2.	If yes, why.	Not applicable.
3.	What and how an effort has been made by University level for making it. Provide date wise photocopies related to it.	Information will be provided as received from the custodian.
4.	What is the main reason for not starting faculty of medicine after passing 4 yrs. despite of getting central rank?	As above.
5.	Provide D-link letter copy, if wrote.	As above.

Ground of the First Appeal:

Incomplete information had been provided by the PIO.

Order of the FAA:

No order had been passed by FAA.

Ground of the Second Appeal:

Incomplete information had been provided by the PIO and FAA order.

Relevant Facts emerging during Hearing:

The following were present:

Appellant : Absent;

Respondent : Mr. R. L. Vishwakarma, Central Public Information Officer & Dy. Registrar;

The PIO shows that information immediately available had been provided to the Appellant on 11/12/2009 on queries 1 & 2. On queries 3, 4 & 5 there is really no record in the University but to verify this took some time and the information has been provided to the Appellant on 16/01/2010. The PIO is warned to ensure that information is provided to the RTI applicants within time.

Decision:

The Appeal is allowed.

The information has been provided.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
11 March 2010

(In any correspondence on this decision, mention the complete decision number.) (BK)